

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Excise Appeal No. 51755 of 2018-SM

(Arising out of order-in-appeal No. 126-128(SM)CE/JPR/2018 dated 19.03.2018 passed by the Commissioner (Appeals) Central Excise & Central Goods and Service Tax, Jaipur).

M/s Kamdhenu Ispat Limited

A-1114, RIICO Industrial Area
Bhiwadi, Distt- Alwar, Rajasthan.

Appellant

VERSUS

**Commissioner of Central Excise and
Central Goods & Service Tax,**

NCRB, Statue Circle, Jaipur-302005.

Respondent

APPEARANCE:

Ms. Surbhi Sinha, Advocate for the appellant

Ms. Tamanna Alam, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. 51572/2021

DATE OF HEARING/DECISION: 14.06.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent- Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 12.05.2020. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

(Dictated and pronounced in open Court).

(Anil Choudhary)
Member (Judicial)